

आयकर अपीलीय अधिकरण, 'ए' न्यायपीठ, चेन्नई

IN THE INCOME TAX APPELLATE TRIBUNAL
' A ' (SMC) BENCH : CHENNAI

श्री अब्राहम पी. जॉर्ज, लेखा सदस्य के समक्ष।
[BEFORE SHRI ABRAHAM P. GEORGE, ACCOUNTANT MEMBER]

आयकर अपील सं./I.T.A. No. 2140/Mds/2016
निर्धारण वर्ष /Assessment year : 2003-2004

Manak Devi Barmecha,
C/o. Ostwal & Associates, C.As
43, Strotten Muthia Mudali Street,
1st floor, Sowcarpet,
Chennai 600 079.

Vs. The Assistant Commissioner of
Income Tax,
Circle XI,
Chennai

[PAN AFSPM 6787R]
(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by : None

प्रत्यर्थी की ओर से /Respondent by : Shri. B. Sahadevan, IRS, JCIT.

सुनवाई की तारीख/Date of Hearing : 03-04-2017

घोषणा की तारीख /Date of Pronouncement : 03-04-2017

आदेश / ORDER

When the appeal was called up for hearing, none appeared on behalf of assessee. Despite issue of notice to the address given in Form No.36, no authorized person has appeared on behalf of the assessee. In the circumstances, I am of the opinion that the assessee

is not interested in prosecuting the case. Following the decision of the Delhi Bench of the Tribunal in the case of *CIT v. Multiplan (India) Ltd. (38 ITD 320) (Del)*, I dismiss the appeal filed by the assessee, for non-prosecution.

2. In the result, the appeal of the assessee is dismissed.

Order pronounced on Monday, the 3rd day of April, 2017, at Chennai.

Sd/-
(अब्राहम पी. जॉर्ज)
(ABRAHAM P. GEORGE)
लेखा सदस्य/ACCOUNTANT MEMBER

चेन्नई/Chennai

दिनांक/Dated: 3rd April, 2017

KV

आदेश की प्रतिलिपि अग्रेषित/Copy to:

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|--------------------------|------------------------------|-------------------------|
| 1. अपीलार्थी/Appellant | 3. आयकर आयुक्त (अपील)/CIT(A) | 5. विभागीय प्रतिनिधि/DR |
| 2. प्रत्यर्थी/Respondent | 4. आयकर आयुक्त/CIT | 6. गार्ड फाईल/GF |